



TAMIL NADU
NATIONAL LAW UNIVERSITY
TIRUCHIRAPPALLI



**Centre for Study and Advocacy of Human
Rights**

PRESENTS

NATIONAL CONFERENCE

ON

***FOSTERING THE RIGHTS OF
PARTICULARLY VULNERABLE TRIBAL
GROUPS (PVTGS) IN INDIA: ISSUES,
CHALLENGES, AND WAY FORWARD***

ON 14TH & 15TH FEBRUARY 2025



ABOUT THE UNIVERSITY



The Tamil Nadu National Law University (TNNLU) was established by the Government of Tamil Nadu by an Act of the State Legislature (Act No. 9 of 2012) to provide quality legal education at the global level.

TNNLU's Mission is to achieve global recognition as an institution of eminence and excellence in all spheres of legal education, rooted in an interdisciplinary approach to the study of law, such that the graduates of TNNLU will be independent, critical thinkers, and socially responsible human beings.

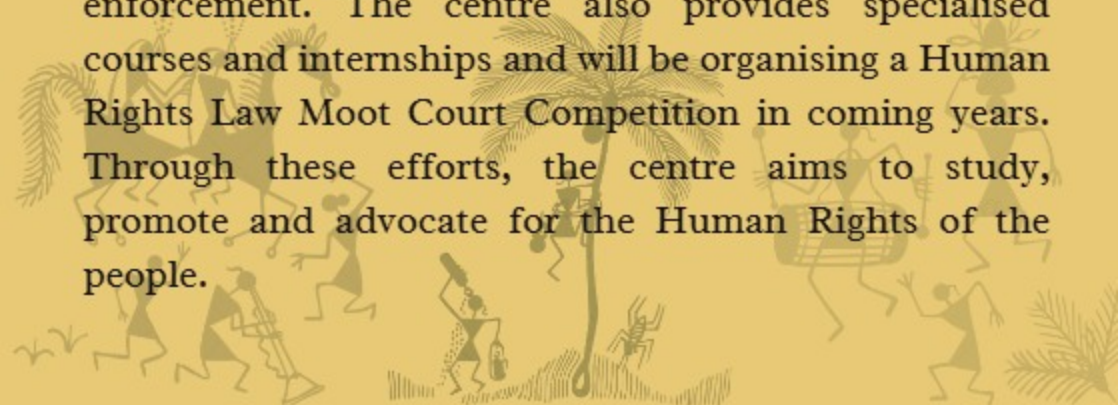
TNNLU offers two undergraduate programs, viz, B.A. LL.B., (Hons.) and B.Com. LL.B., (Hons.); three One-year LLM programmes, viz, Corporate and Securities Laws, Intellectual Property Laws and Natural Resources Law; and Ph.D. Programme in Law. TNNLU is included in the approved list of universities by the UGC and Centre for Legal Education recognized by the Bar Council of India. TNNLU is a member of the Shastri Indo- Canadian Institute and it is a permanent member of the Indian Academy of Social Sciences. TNNLU is also an empaneled institution with the Competition Commission of India.

ABOUT THE CENTRE

The Centre for Study and Advocacy of Human Rights was established in the year 2021 to undertake and publish interdisciplinary research studies in the area of human rights (concept, law and enforcement), besides taking steps to spread human rights literacy among the needy and to promote human rights advocacy culture in the students.

CSAHR strives to promote human rights literacy and advocacy for Human Rights by organizing workshops, seminars, panel discussions, and conferences involving the targeted stakeholders to identify suitable remedial measures for human rights violations.

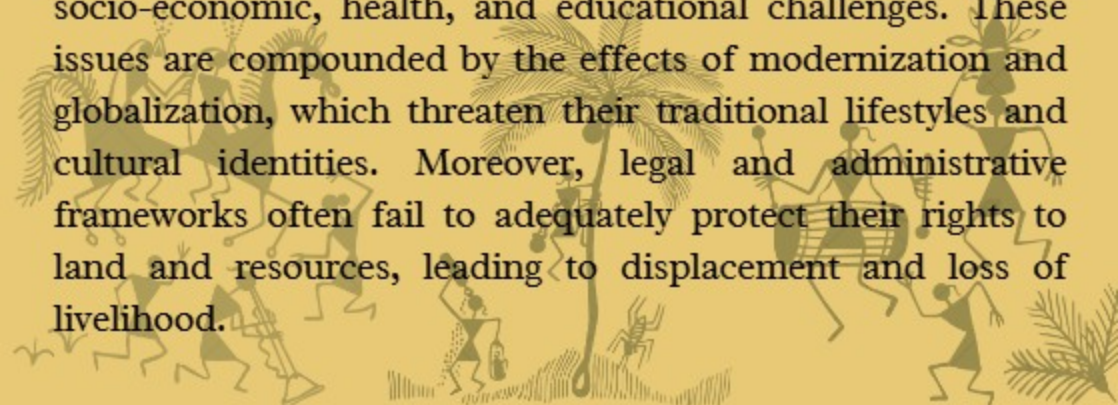
In furtherance of these activities, the centre would initiate research studies and publish important areas of human rights law protection and promotion or enforcement. The centre also provides specialised courses and internships and will be organising a Human Rights Law Moot Court Competition in coming years. Through these efforts, the centre aims to study, promote and advocate for the Human Rights of the people.



ABOUT THE CONFERENCE

India, known for its rich cultural diversity, is home to over 700 tribal communities, among which the Government has identified 75 communities as Particularly Vulnerable Tribal Groups (PVTGs), each with unique cultural practices, languages, and social structures. These PVTGs represent the cultural diversity and rich heritage of India's tribal communities. These groups, identified by the Government of India as being particularly vulnerable due to their declining or stagnant populations, low levels of literacy, pre-agricultural levels of technology, and economic backwardness, require special attention to address their unique challenges. PVTGs often reside in remote, isolated regions, which further exacerbates their exclusion from mainstream society and developmental opportunities.

Despite numerous policies and programs aimed at improving their living conditions, PVTGs continue to face significant socio-economic, health, and educational challenges. These issues are compounded by the effects of modernization and globalization, which threaten their traditional lifestyles and cultural identities. Moreover, legal and administrative frameworks often fail to adequately protect their rights to land and resources, leading to displacement and loss of livelihood.



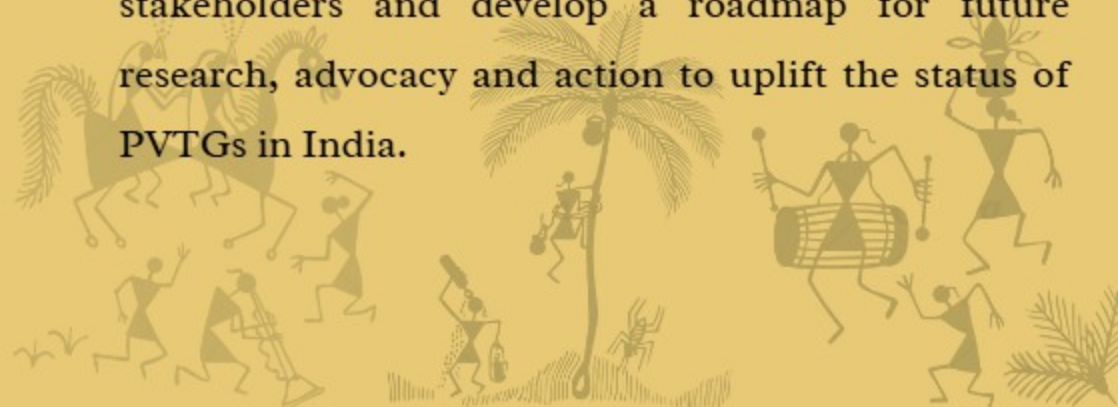
These significant challenges, including displacement, loss of traditional livelihoods, and limited access to education and healthcare, necessitates for a more focused efforts for their development and empowerment.

This conference seeks to bring together a diverse group of stakeholders, including policymakers, academics, community leaders, and activists, to engage in a comprehensive dialogue on the rights and development of PVTGs. By focusing on sustainable solutions and fostering collaboration, the conference aims to chart a way forward for the empowerment and inclusive growth of PVTGs in India.



OBJECTIVES OF THE CONFERENCE

- To identify and discuss the current socio-economic, cultural, and political challenges faced by PVTGs in India.
- To critically analyze existing policies and programs aimed at the development and welfare of PVTGs.
- To foster discussions on the protection of rights and the promotion of inclusive development for PVTGs.
- To explore avenues for enhancing the participation of PVTGs in decision-making processes at local, regional, and national levels.
- To facilitate knowledge exchange among stakeholders and develop a roadmap for future research, advocacy and action to uplift the status of PVTGs in India.



SUB THEMES OF THE CONFERENCE

- Historical and Cultural Perspectives
- Socio-Economic Challenges
- Legal Rights and Policy Implementation
- Forest and Forest Resources Rights
- Education and Skill Development
- Health and Nutrition Challenges
- Women and Gender Issues
- Climate Change and Environmental Sustainability
- Governance and Political Participation
- Technology and Digital Inclusion
- Criminalization of tribal identities and impact of State violence on the PVTG
- Effect of development, planning and displacement on the PVTG



VIRTUAL CONFERENCE

The paper presentations of the conference shall take place virtually on the notified platform.

ELIGIBILITY

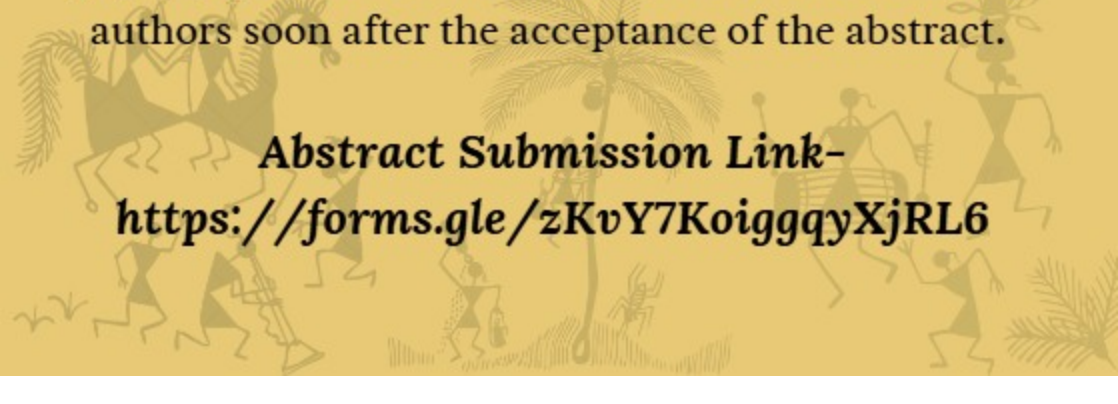
The conference is open to all students across various disciplines, Ph.D. scholars, Academicians, Lawyers, Policy Makers, Police Officials and Officials from various Government Departments, Representatives from NGOs.

REGISTRATION

Registration shall take place after the acceptance of the abstract, the form for fee payment and registration of the paper presenters shall be circulated to the accepted authors soon after the acceptance of the abstract.

Abstract Submission Link-

<https://forms.gle/zKvY7KoiggqyXjRL6>



SUBMISSION GUIDELINES

- Authors are invited to submit abstracts of the research papers in the link provided below.

<https://forms.gle/zKvY7KoiggqyXjRL6>

- An abstract of 300 words and 4 to 5 keywords has to be submitted. The abstract shall contain the title of the paper.
- Co-authorship is allowed up to a maximum of 2 authors.
- Authors whose abstracts have been accepted shall submit the full paper of 3500 – 5000 words, including footnotes.
- Submissions should be original and unpublished works.
- If any submission is found plagiarized, it will be outrightly rejected.
- Full Paper submission should be submitted in a word document with the subject matter of ‘Full Paper Submission for CSAHR Conference, TNNLU’ in the link which will be circulated.
- Acceptance of full papers will be intimated before the conference. Only accepted papers will be allowed to be presented.

FORMATTING RULES:

1. Authors must follow the Bluebook 21st edition/ APA latest edition citation style for the abstract and the full paper.
2. Body Font – Times New Roman/Garamond
3. Body Font Size – 12, Size 14 can be used for Headings only
4. Line Spacing for the body – 1.5
5. Footnote font – Times New Roman/Garamond, Font Size – 10; Line
6. Spacing -1.0
7. Page Margins – Normal
8. Page Size – A4; Orientation – Portrait
9. Page Nos. – Bottom/Top – Use Plain number



TIMELINE OF THE CONFERENCE

**Announcement of
Accepted Abstracts:**
26th December, 2024

**Deadline for Full Paper
Submission:**
20th January, 2025

Panel Discussion:
15th February, 2025

**Deadline for Abstract
Submissions:**
20th December, 2024

**Payment of fees &
Registration of Paper
Presenters:**
03rd January, 2025

Paper Presentation:
14th February, 2025



ORGANIZING COMMITTEE



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